

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF RSAL STEEL PRIVATE LIMITED**RELEVANT PARTICULARS**

1.	Name of corporate debtor	RSAL Steel Private Limited
2.	Date of incorporation of corporate debtor	December 29, 2010
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies (Mumbai), under the Companies Act, 1956
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	CIN: U28990MH2010PTC211581
5.	Address of the registered office and principal office (if any) of corporate debtor	Regd. off. address: 611, Tulsiani Chambers, Nariman Point, Mumbai, Maharashtra – 400021, India Principal Office: 301, 3 rd Floor, The Horizon Building, 11/5 South Tukoganj, Nath Mandir Road, Indore, Madhya Pradesh - 452001, India
6.	Insolvency commencement date in respect of corporate debtor	September 9, 2019, Date of receipt of order by IRP (Hon' NCLT order dated September 3, 2019)
7.	Estimated date of closure of insolvency resolution process	March 07, 2020; being 180 th day from Insolvency Commencement Date
8.	Name and registration number of the insolvency professional acting as interim resolution professional (IRP)	Name: Mr. Rajender Kumar Girdhar Reg. No. : IBBI/IPA-003/IP-N00048/2017-18/10396
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Reg. Address: Oshiwara Mahada Complex, Building No. 5 Aster Coop. Housing Society, Flat No. 205 2nd Floor, New Link Road, Oshiwara Andheri (W), Mumbai, Maharashtra ,400053 Email Id: rkgirdhar1@yahoo.co.in
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Process specific address: Sumedha Management Solutions Private Limited, C703, Marathon Innova, Off Ganapatrao Kadam Marg, Lower Parel West, Mumbai, Maharashtra, 400013. Process specific email id: rspl@sumedhamanagement.com
11.	Last date for submission of claims	September 23, 2019; being the 14 th day from the date of appointment of IRP
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Are available at: http://ibbi.gov.in/downloadform.html (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal (Mumbai Bench) has ordered the commencement of a corporate insolvency resolution process of the RSAL Steel Private Limited vide order no. CP 2985(IB)/MB/2018 dated September 03, 2019 (date of receipt of order by IRP is September 09, 2019).

The creditors of RSAL Steel Private Limited, are hereby called upon to submit their claims with proof on or before September 23, 2019 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: September 11, 2019

Place: Mumbai

Rajender Kumar Girdhar
Interim Resolution Professional
In the matter of RSAL Steel Private Limited

